

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.238- IA/442(AHM)2024
In
CP(IB) 279 of 2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Harsukhbhai Parbatbhai Lakkad
(Personal Guarantor)

.....Respondent

Order delivered on: 15/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant /RP : Mr. Sumit Parikh, Adv.

For the SBI : Mr. Biju Nair, Adv.

RP in person : Mr. Ramesh Kumar Totla

For the PG : Ms. Hirwa Dave, Adv.

ORDER

IA 442 of 2024

Resolution Professional has not complied the earlier order nor preferred any IA or affidavit seeking modification of the order and now his counsel was requesting time to take proper instruction. Penalty of Rs. 10,000/- is imposed upon Resolution Professional to be paid to the PM relief fund. None present for BOB.

List for further consideration on 02.08.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)